

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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O.A. No. 975/92

23.11.1992

Smt. Lachho Devi & Anr.

... Applicants

Vs.

Union of India & Ors.

... Respondents

CORAM :

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant ... Shri D.C. Vohra, Counsel

For the Respondents ... None

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

The respondents were issued notice on the application and on two occasions, the departmental representative appeared and once Mrs. Raj Kumari Chopra, counsel appeared for the respondents. The respondents were given adequate opportunity to file the reply, but the same has not been filed. The learned counsel for the applicant stated the case that the deceased employee, Shri Sheesh Ram was employed as Binder with respondent No.3 and he died in harness on 7.2.1991. After the death of the employee, applicant No.1, the widow applied for compassionate appointment of her son on 28.2.1991 vide Annexure C (p-15 of the paper book). Respondent No.3 replied to her representation asking the applicant No.2 to see the Assistant Manager (Administration). After that the applicant did not receive any reply to her representation for compassionate appointment of her son, applicant No.2.

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The deceased Government servant was allotted quarter No. 1/22 Rose Avenue, New Delhi while he was in service with the respondents and was residing there along with the dependent members of the family, i.e., the widow as well as applicant No. 2, his son. The applicant in this application has prayed that the respondents be directed to give compassionate appointment to applicant No. 2, her son. The applicant has also prayed the interim relief that respondent Nos. 2 and 3 be restrained from evicting the family of the deceased from the said allotted accommodation till the disposal of this application since the respondents have not placed their matter before the Bench by filing any reply and also after giving a short reply to applicant No. 1 by the letter dt. 6.9.1991, nothing has been heard from them by applicant Nos. 1 and 2. In the fitness of things, the respondents are, therefore, directed that they will dispose of the representation of the applicant within a period of three months from the date of receipt of a copy of this judgment. Till the disposal of the representation, the applicants or any other family member shall not be evicted from the said quarter. The application is, therefore, disposed of accordingly. In case, the applicant is still aggrieved by any ultimate order of the respondents, he can assail the same, if so advised, subject to the law of limitation.

J.P. Sharma
(J.P. SHARMA)
MEMBER (J)
23.11.1992